

20/3/91

TA 1834/87

Hon. Mr. Justice K. Datta, VC
Hon. Mr. A. B. Tirthi, AM.

Case called. Shri Lalji Sinha
has appeared on behalf of
respondents. He refers to
the relief claimed in the
petition for promotion as PWI
grade I in the scale of
Rs. 700-900 w.e.f. 1/1/06
and says that, according to
para 13 of the Comptroller's affidavit,
the matter was reviewed by
the competent authority in
consequence whereof the
petitioner has been promoted
as PWI grade I in the
said scale w.e.f. 1/1/04. A
copy of the promotion order
is annexed as Annexure C-I
to the Comptroller's affidavit. No
reply has been filed.
We agree with Shri Lalji Sinha
that the writ petition has
become infructuous. In
these circumstances, this
petition is disposed of as
infructuous.

Am.

VC.